

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 1255 OF 2007

Punjab State Electricity Board & Ors.

Appellant(s)

Versus

Inderjit Singh

Respondent(s)

[HEARD BY HON'BLE ARIJIT PASAYAT AND LOKESHWAR SINGH PANTA, JJ.]

Date: 29/05/2007 This matter was called on for judgment today.

For Appellant(s)

Mr. Harinder Mohan Singh, Adv.

For Respondent(s)

M/s. Delhi Law Chambers.

Hon'ble Dr. Justice Arijit Pasayat pronounced the judgment of the Bench comprising of His Lordship and Hon'ble Mr. Justice Lokeshwar Singh Panta.

For the reasons stated in the judgment, orders of the Labour Court and the High Court are clearly unsustainable and are set aside. The appeal is allowed without any order as to costs.

(Parveen Kr. Chawla)
Court Master

(Vijay Aggarwal)
Court Master

[Signed reportable judgment is placed on the file.]